

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UN-STARRED QUESTION NO. 833
TO BE ANSWERED ON 14.12.2018

HARASSMENT OF WOMEN IN PUBLIC PLACES

833. SHRIMATI SAJDA AHMED:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government has taken note of suicides committed by the teenagers on account of harassment by the stalkers;
- (b) if so, the details thereof along with the action taken by the Government in this regard;
- (c) whether the Government has conducted safety audits of public places against harassment of women particularly in metro cities; and
- (d) the measures taken by the Government to prevent harassment of women in public places and social media platforms?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT
(DR. VIRENDRA KUMAR)

- (a) to (d): 'Police' and 'Public Order' are State subjects under the seventh schedule to the Constitution of India. The responsibilities to maintain law and order, protection of life and property of the citizens' rest primarily with the respective State Governments. The State Government are competent to deal with such offences under the extant provisions of laws.

Ministry of Home affairs has issued advisories to States/UTs to take measures for prevention of crimes against women, measures to be taken in cases of stalking and voyeurism, stressing on mandatory registration of FIRs, providing on-line complaint filling system, etc. Details of these advisories issued are available on website of ministry of Home Affairs at <https://mha.gov.in>

Further, the Ministry of Women and Child Development has created a dedicated e-mail (complaint-mwcd@gov.in) to address and resolve the issues of hateful conduct and stalking on Social Media platforms such as Twitter, Facebook, etc., with effect from July, 2016.
